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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan, New Delhi

Notification No. 30/2015-2020

Dated the 26 September, 2017

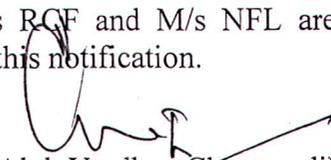
**Subject: Amendment in import policy condition of Urea under ITC (HS) code 3102 10 00 of Chapter 31 of ITC (HS), 2012 – Schedule – 1 (Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Import Policy of Urea under ITC (HS) code 3102 1000 of Chapter 31 of ITC (HS), 2017 – Schedule – 1 (Import Policy).

2. On amendment, the ITC (HS) code 3102 10 00 will read as:

ITC (HS) Code	Item	Existing Policy	Policy condition	Revised Policy Condition
3102 10 00	Urea, whether or not in aqueous solution	State Trading Enterprise. However, import of Industrial Urea / Technical Grade Urea (TGU) shall be free.	STC, MMTC, and Indian Potash Limited subject to para 2.11 of Foreign Trade policy	STC, MMTC and Indian Potash Limited subject to para 2.20 of Foreign Trade policy.  In addition, Rashtriya Chemicals & Fertilizers (RCF) and M/s National Fertilizer Limited (NFL) are permitted to import urea only for three months, from the date of this notification.

**3. Effect of this Notification:** In addition to the existing STEs, M/s RCF and M/s NFL are permitted to import urea only for three months with effect from the date of this notification.

  
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